

**Central Administrative Tribunal
Jammu Bench, Jammu**



Hearing through video conferencing

T.A. No.61/8506/2020

Monday, this the 21th day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Alam Din age 40 years S/o Shri Makhna R/o Simbli,
Darhal, Tehsil Darhal, District Rajouri
.....Applicant

By Advocate: Mr. Mohd. Arif

Versus

1. State of J&K through
Chief Secretary, J&K Govt.
Civil Secretariat, Jammu;

2. Director, School Education,
Jammu;

3. Chief Education Officer,
Rajouri;

4. Head Master, Govt High School, Argi Sagot,
Tehsil & District Rajouri
.....Respondents

(By Advocate: Mr. Sudjesh Magotra, DAG)

O R D E R (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



Learned counsel for applicant submits that this T.A. has become infructuous.

2. Mr. Sudesh Magotra, Learned Dy. Advocate General appearing for the respondents present.

3. In view of the submission made by learned counsel for applicant, the T.A. is dismissed on ground of having become infructuous. There shall be no order as to costs.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

asvs